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## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No. 199/KB/2013 IA-06/KB//2017 IA-178/KB/2017

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th May, 2017, 10.30 A.M.

Name of the Company	Tapan BharVersus- Pashupati Nath Himghar Pvt.Ltd. & Ors		
Under Section	397/398		
No. Representat	ation of Authorized ive (IN CAPITAL TTERS)	Appearing on behalf of	Signature with date
1. URHILA 2. SID HAM	CHAKRA BORTY,	ADV Setting	28/07/w77
1. PATITA PA 2. KOLDII	BAN BISILISK,	Adv ) Re 19	My Mil
NOITED BASIL	Ann	T & D D NA	12 / am

ARITRA BASIL, ADV. Jonthe Resp No. 13
AMRITLAL CHATTERJEE, ADV.

29/5/VH

Date: 29-05-2017 - CP No. 199/KB/2013/-IA-06/KB/2017-IA-178/KB/2017 - Tapan

Bhar Vs. Pashupati Nath Himghar Pvt. Ltd. & Ors.

## ORDER

The Ld. Lawyers on behalf of the petitioner as well as on behalf of the Respondent(s) are present.

The Respondent No.13 has filed his reply which is out of time. His prayer to file the reply out of time, is allowed with a cost of Rs. 5,000/- (Rupees five thousand only) to be deposited with the Central Army Welfare Fund.

The Respondent(s) submitted that he will deposit the amount within a week's time.

The petitioner is at liberty to file his rejoinder, if any, within two weeks' time with copy to the respondent(s).

Fixing 21-07-2017.

MANORAMA KUMARI MEMBER(J)